Permission for E-Taxis

- 4265. SHRI K. R. ARJUNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government is considering to allow electric cars as taxis without any commercial permit as needed in the case of diesel or CNG taxis;
 - (b) if so, the details thereof;
- (c) whether Government has held discussion with the State Governments in this regard; and
- (d) whether Government is considering to support e-taxis in a big way and will also provide all infrastructure they require?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir.

- (b) Doesn't arise in view of point (a) above.
- (c) and (d) No, Sir.

Status of vehicle insurance

- 4266. SHRI R. VAITHILINGAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether 70 per cent of country's private vehicles do not have a valid insurance policy;
 - (b) if so, the details thereof along with the reasons therefor;
- (c) whether Government has taken any steps to identify such vehicles and ensure that these vehicles have valid insurance policy and if so, the details thereof; and
- (d) the steps taken by Government to have a mechanism to report road accidents to the concerned insurance company for fast processing of claims?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The Ministry of Road Transport and Highways does not centrally maintain data regarding the percentage of vehicles plying on roads having insurance cover.

(c) As per Section 146 of the Motor Vehicles Act, 1988, no person shall use, except as a passenger, or cause or allow any other person to use, a motor vehicle in a public place, unless there is in force in relation to the use of the vehicle by that person or that other person, as the case may be, a policy of insurance complying